

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 406/2023

TUSHAR GANDHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 91364/2024 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 181890/2023 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 234515/2023 - EXEMPTION FROM FILING O.T.  
IA No. 234074/2023 - EXEMPTION FROM FILING O.T.  
IA No. 33145/2024 - EXEMPTION FROM FILING O.T.  
IA No. 91362/2024 - INTERVENTION APPLICATION)

Date : 26-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Ms. Mreganka Kukreja, Adv.  
Mr. Shadan Farasat, AOR  
Ms. Natasha Maheshwari, Adv.  
Mr. Aman Naqvi, Adv.  
Mr. Harshit Anand, Adv.  
Mr. Abhishek Babbar, Adv.  
Mr. Shadab Azhar, Adv.  
Mr. Prannv Dhawan, Adv.  
Ms. Niharika Srivastava, Adv.

For Respondent(s)

Ms. Garima Prashad, Sr. A.A.G.  
Mr. Krishnanand Pandeya, AOR  
Mr. Sanjay Jain, Adv.  
Ms. Ankita Kedia, Adv.  
Mr. Yash Kirti Kumar Bharti, Adv.  
  
Mr. Sharan Dev Singh Thakur, A.A.G.  
Ms. Ruchira Goel, AOR  
Mr. Sharanya Sinha, Adv.  
Ms. Harshita Nigam, Adv.

Mrs. Suhasini Sen, Adv.  
Mr. Rajesh Kumar Singh, Adv.  
Mr. Subhranshu Padhi, Adv.  
Mrs. Archana Pathak Dave, Adv.  
Mr. Gaurang Bhushan, Adv.  
Mr. Amrish Kumar, AOR

Ms. Pankhuri Shrivastava, Adv.  
Ms. Neelam Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

As of today, we find that the respondent-State is not able to find out a proper sponsor for the child to take care of expenditure on his education till the end of school education. To enable the respondent-State to make more efforts to get the sponsor and to enable us to hear the matter on other issues which we have already flagged, list on 2<sup>nd</sup> September, 2024.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER